

UTTAR PRADESH SHASAN
STAMP EVAM REGISTRATION ANUBHAG-2

In pursuance of provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. 11/2023/320/94-S.R.-2-2023 dated 12 April, 2023

Notification

Order

No. 11/2023/320/94-S.R.-2-2023

Lucknow, dated 12 April, 2023

In exercise of the powers under clause (a) of sub-section (1) of section 9 of the Indian Stamp Act, 1899 (Act no. 2 of 1899) as amended, from time to time, in its application to Uttar Pradesh read with section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897), the Governor, from the date of publication of this notification in the Gazette, is pleased to remit the Stamp Duty, for establishing new unit/Park under the **Uttar Pradesh Solar Energy Policy, 2022**, in accordance with the Para 12.2, 13.2, 13.10.1, 13.10.2, 13.10.3 of the **aforsaid Policy** for the purposes specified therein, to the limit as mentioned in column 3 of the table below in relation to the Instrument as shown in column 4

Para of Uttar Pradesh Solar Energy Policy, 2022	Purpose	Exemption Limit	Nature of Instrument
1	2	3	4
12.2	On purchasing private land or taking it on lease for setting up solar energy unit anywhere in the state under the policy	100%	On the instrument of conveyance under Clause-(a) of Article-23 & Article 35 of Schedule-1(b) of the Indian Stamp Act, 1899.
13.2	On purchasing land or taking it on lease for establishment of solar power project/solar park anywhere in the state under the policy	100 %	On the instrument of conveyance under Clause-(a) of Article-23 & Article 35 of Schedule-1(b) of the Indian Stamp Act, 1899.
13.10.1	On purchase or lease of land for a stand alone solar power project with a capacity of more than 5 MW	100 %	On the instrument of conveyance under Clause-(a) of Article-23 & Article 35 of Schedule-1(b) of the Indian Stamp Act, 1899.
13.10.2	On purchase or lease of land to Solar Park Developer	100 %	On the instrument of conveyance under Clause-(a) of Article-23 & Article 35 of Schedule-1(b) of the Indian Stamp Act, 1899.
13.10.3	On purchase or lease of land for stand alone solar power project with capacity less than 5 MW	100 %	On the instrument of conveyance under Clause-(a) of Article-23 & Article 35 of Schedule-1(b) of the Indian Stamp Act, 1899.

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है ।

The aforementioned exemption under this notification is subject to the following prohibitions /conditions:-

1-The District Magistrate/ Deputy Commissioner of Industries shall confirm in the Instrument of conveyance/ Lease that the deed is being executed under the **Uttar Pradesh Solar Energy Policy, 2022** and also signs as a witness for the said purpose.

2-Irrrevocable bank guarantee of the amount equivalent to the remission of stamp duty in favour of the **UPNEDA** shall be presented before the registration officer at the time of registration of such deed. The period of the Bank guarantee shall not be less than the period, as prescribed in the policy, for the completion of project.

3-The unit which has obtained the benefit of stamp duty exemption under any other policy shall not be eligible for a stamp duty remittance/ exemption under this policy and notification.

By order,

Leena Johri

Principal Secretary

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